

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No.44 of 2025 (SZ)

IN THE MATTER OF:

Kotni Venkata Suresh,
Andhra Pradesh and Others.

... Applicant(s)

With

Union of India, MoEF&CC,
Rep. by its Secretary, New Delhi
And Others.

... Respondent(s)

COMPLIANCE REPORT FILED BY
ANDHRA PRADESH POLLUTION CONTROL BOARD



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ADVOCATE

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH
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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI IN CONNECTION WITH**

Original Application No. 44 of 2025

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It is certified that all the documents contained in the above annexure are true copies.

**Place: Visakhapatnam
Dt:20.12.2025**


**Environmental Engineer,
A.P. Pollution Control Board,
Regional Office, Visakhapatnam**
Environmental Engineer
A.P. Pollution Control Board
Regional Office, Visakhapatnam

Report in compliance with the Hon'ble NGT, Southern Zone, Chennai
vide Order dated 20.03.2025 in Original Application No. 44 of 2025 (SZ)
filed by Sri Kotni Venkata Suresh and Ors.

It is to submit that **Sri Kotni Venkata Suresh and Ors** has filed the instant Application before the Hon'ble National Green Tribunal (NGT), Chennai in the Original Application (O.A) No. 44 of 2025 (SZ) raising the excessive and illegal mining activity at the Quarry at Marturu of Anakapalli District, Andhra Pradesh and against the Stone crushing activities being carried out at Marturu, Makavaram, Rebaka villages in Anakapalli Mandal, Andhra Pradesh for causing severe pollution for the past ten years near habitations. Around 15,000 people living in these villages are severely affected due to the air, water, noise pollution and the intense vibrations caused due to the negligent and reckless conduct of the Respondents and the present petition raises the following substantial questions relating to the environment:

- i. Whether the mining/stone quarrying at the Quarry situated at Marturu, Anakapalli District, Andhra Pradesh, the Stone crushing activities at Marturu, Makavaram, Rebaka villages in Anakapalli Mandal, Andhra Pradesh are violating the Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986?
- ii. Whether the Union Ministry of Environment, Forest & CC and Andhra Pradesh Pollution Control Board are duty bound to take action on the Private Respondents for blatant violations of law?
- iii. Whether the Private Respondents i.e. Respondent Nos. 10 to 14 are conducting mining and stone crushing activities beyond the scope of the lease limits without the requisite Environmental Clearance and Consent for Operation?
- iv. Whether the activities of the Private Respondents are affecting human life and agriculture in the surrounding villages?
- v. Whether the private Respondents are conducting blasts beyond the permitted limits of material, noise sanctioned by the Mines and Geology department?

- vi. Whether the Private Respondents are duty bound to compensate the villagers of Marturu, Makavaram, Mamidipalem, Bavulawada for causing Noise, Air, Water Pollution resulting in health and psychological ailments, contamination of water bodies and crop loss because of their illegal mining/stone quarrying and stone crushing?
- vii. Whether the Private Respondents should be allowed to continue operations in light of the fact that the Environmental Clearances are obtained by them in a fraudulent manner?
- viii. Whether the Stone Crusher unit can be allowed to operate in absence of Consent from the Andhra Pradesh State Pollution Control Board and the requisite Environmental Clearance from MoEF/SEIAA?
- ix. Whether the Stone Crusher Units and mining activities can be allowed to continue operations in gross non-compliance of conditions mandated by the Department of Mines and Geology?
- x. Whether the transportation of the mined and crushed stones in open trucks is causing air, water pollution from the dust carried by wind?
- xi. Whether the dumping of waste material and debris near agricultural lands leading to contamination of soil, water canals and accumulation of dust on the crops leading to crop loss?
- xii. Whether the mining/quarrying, stone crushing and cutting of stones resulting in noise pollution and nuisance can be permitted to function the entire day and night?

The **PRAYER** of the petitioner. That in light of the above facts and circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to:

(i) Appoint an independent experts Committee to ascertain the cumulative assessment of the ground situation at Stone Quarry at Marturu and Stone crushers located at Marturu, Makavaram, Rebaka Villages, Anakapalli Mandal, Anakapalli District, Andhra Pradesh inter alia for taking appropriate action.

(ii) Direct the Respondent Nos. 1 to 10 to take action according to law by initiating prosecution and recovering penalty from the Private Respondents for repeatedly violating the Mining lease, conducting mining activities without Environmental Clearance and CFO and mandatory precautions fixed in the citing guidelines by CPCB/APPCB.

(iii) Direct the official Respondents i.e. Respondent Nos. 1 to 10 to assess the damage caused to the environment, health of people, houses, agriculture, borewells in Marturu, Makavaram, Mamidipalem, Bavulawada Villages in Anakapalli Mandal of Anakapalli District, Andhra Pradesh due to the unregulated mining and polluting activities.

(iv) Direct the Official Respondents to restrain the Respondent Nos. 11 to 15 from carrying blasts beyond the prescribed limits permitted to the private Respondents.

(v) Direct the Official Respondents to submit a report on the Show cause notices issued against the Respondent Nos. 11 & 12.

The Hon'ble NGT, Chennai in its order dated 20.03.2025 in Original Application No. 44 of 2025, stated the following:

“ 1. Let notice be issued to the respondents through the Tribunal as well as privately.

2. Mrs. Madhuri Donti Reddy, the learned counsel accepts notice on behalf of Respondents No.2 to 10.

3. Post the matter on 11.06.2025. Meanwhile, the respondents are directed to file their respective replies/reports..”

Copy of the Hon'ble NGT, Chennai Order dated 20.03.2025 is submitted as **Annexure-I.**

In this regard, the following is submitted w.r.t the questions raised in the petition:

i.	Whether the mining/stone quarrying at the Quarry situated at Marturu, Anakapalli District,	There are 17 no of stone crushers and 19 no of mines in Marturu, Makavaram, Rebaka villages of
----	--	--

	Andhra Pradesh, the Stone crushing activities at Marturu, Makavaram, Rebaka villages in Anakapalli Mandal, Andhra Pradesh are violating the Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986?	Anakapalli Mandal. All the mines and stone crushers are operating with valid CTOs. APPCB is closely monitoring the mines and stone crushers for strict compliance. APPCB has conducted monitoring at individual stone crushers and the values of SPM are exceeding the Board standards. Notices were issued to the stone crushers. Copy of the monitoring reports are submitted as Annexure-II. However, the Board has conducted ambient air quality monitoring at Marturu on 31.01.2025 to 01.02.2025 (24 Hrs) and the PM10 value within the prescribed standards. Copy of the AAQM report conducted at Marturu is submitted as Annexure-III.
ii.	Whether the Union Ministry of Environment, Forest & CC and Andhra Pradesh Pollution Control Board are duty bound to take action on the Private Respondents for blatant violations of law?	APPCB is closely monitoring the stone crushers and mining units for strict compliance. If any complaints received against the units, APPCB will review the units for strict compliance and issue directions for rectification.
iii.	Whether the Private Respondents i.e. Respondent Nos. 10 to 14 are conducting mining and stone	APPCB is regulatory authority which implements the Environmental Laws.

	crushing activities beyond the scope of the lease limits without the requisite Environmental Clearance and Consent for Operation?	Conducting the mining activities beyond the scope of lease limits does not come under the purview of APPCB.
iv.	Whether the activities of the Private Respondents are affecting human life and agriculture in the surrounding villages?	APPCB has conducted AAQM on 31.01.2025 to 01.02.2025 (24 Hrs) at Marturu and the PM10 value is within the Board standards. Copy of the AAQM report conducted at Marturu is submitted as Annexure-III .
v.	Whether the private Respondents are conducting blasts beyond the permitted limits of material, noise sanctioned by the Mines and Geology department?	The Department Mines & Geology is the prescribed authority for mining & blasting activities.
vi.	Whether the Private Respondents are duty bound to compensate the villagers of Marturu, Makavaram, Mamidipalem, Bavulawada for causing Noise, Air, Water Pollution resulting in health and psychological ailments, contamination of water bodies and crop loss because of their illegal mining/stone quarrying and stone crushing?	Crop loss and compensation does not come under the purview of APPCB.
vii.	Whether the Private Respondents should be allowed to continue operations in light of the fact that the Environmental Clearances are	As per the records of RO, Visakhapatnam, all the mining units are operating with valid Environmental clearance.

	obtained by them in a fraudulent manner?	
viii.	Whether the Stone Crusher unit can be allowed to operate in absence of Consent from the Andhra Pradesh State Pollution Control Board and the requisite Environmental Clearance from MoEF/SEIAA?	There are around 17 no of stone crushers operating in Marturu, Makavaram, Rebaka villages of Anakapalli Mandal. All the crushers are operating with valid consents of the Board.
ix.	Whether the Stone Crusher Units and mining activities can be allowed to continue operations in gross non-compliance of conditions mandated by the Department of Mines and Geology?	---
x.	Whether the transportation of the mined and crushed stones in open trucks is causing air, water pollution from the dust carried by wind?	The APPCB is directing all the mining units and stone crushers to ensure that the raw materials & mined out materials are covered with Tarpaulin during transportation. However, APPCB is closely monitoring the units from time to time. APPCB has issued instructions to the mining & stone crusher units on 19.01.2025 to ensure the vehicles of the mining units / Crushers to not to route through Marturu village and to carryout regular water sprinkling on village

		roads to control fugitive emissions. Copy of the instructions letter dated 19.01.2025 to the mining & stone crusher units is submitted as Annexure-IV .
xi.	Whether the dumping of waste material and debris near agricultural lands leading to contamination of soil, water canals and accumulation of dust on the crops leading to crop loss?	APPCB has not received any complaints regarding dumping of waste material and debris near agricultural lands.
xii.	Whether the mining/quarrying, stone crushing and cutting of stones resulting in noise pollution and nuisance can be permitted to function the entire day and night?	All the mining units & stone crushers are operating with valid consents of the Board.

APPCB is regularly monitoring the crushers and mining units at Marturu, Makavaram, Rebaka villages in Anakapalli Mandal & District and issued instructions time to time for rectification of non-compliance.

In the above circumstances, it is humbly prayed that, this Hon'ble NGT (SZ), Chennai may be pleased to record this report and dismiss the above OA. No. 44 of 2025 and pass such further or other orders, as this this Hon'ble NGT (SZ), Chennai may deem fit and proper in the facts and circumstances of the case and thus render justice.

Place: Visakhapatnam
Dt:20.12.2025


Environmental Engineer,
A.P. Pollution Control Board,
Regional Office, Visakhapatnam
 Environmental Engineer
 A.P. Pollution Control Board
 Regional Office, Visakhapatnam

Annexure-I

Item No.04:

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

Original Application No.44 of 2025 (SZ)

IN THE MATTER OF:

Kotni Venkata Suresh,
Andhra Pradesh and Ors.

...Applicant(s)

With

Union of India,
MoEF&CC,
Rep. by its Secretary,
New Delhi and Ors.

...Respondent(s)

Date of hearing: 20.03.2025.



CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Mr. Kumar Abhishek.

For Respondent(s): Mrs. Madhuri Donti Reddy for R2 to R10.

ORDER

1. Let notice be issued to the respondents through the Tribunal as well as privately.

2. Mrs. Madhuri Donti Reddy, the learned counsel accepts notice on behalf of Respondents No.2 to 10.

3. Post the matter on **11.06.2025**. Meanwhile, the respondents are directed to file their respective replies/reports.



Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Satyagopal Korlapati, EM

O.A. No.44/2025 (SZ)
20th March, 2025. Mn.



Form No: APPCB/ZL/VSP/CI.7.8/FM39

Report No: VSPA202411155

Date: 16th day of November, 2024

FUGITIVE EMISSION MONITORING ANALYSIS REPORT

Report No : VSPA202411155

Sample source : M/s. Maruthi Stone Crusher,
/Address : Sy. No.4/Part 3/Part, 2/Part, Marturu (V),
Anakapalli (M), Anakapalli District.

Sample Code No. : **Sample description**
VSPA202411155 : AAQ Monitoring conducted near material feed hopper at a distance of 6 mtrs
(Down wind direction)

Sample collected on : 07.11.2024 (11.00 AM) to
08.11.2024 (11.00 AM)- 24 Hrs. Sample received on : 12.11.2024

Sample collected by : Analyst (OS), RO, Visakhapatnam Purpose of sampling : Complaint
Sample quantity : Filter Papers- 3 No.s. Sample Conditions : Intact and fit for analysis
Cones- 3 No.s

Report issued on : 16.11.2024 Page No : 1 of 1

It is to certify that the aforementioned samples were analyzed from 12.11.2024 to 16.11.2024 and declare the analysis results as follows:

S.No.	Sample No.	Parameter	Result ($\mu\text{g}/\text{m}^3$)	Standard ($\mu\text{g}/\text{m}^3$)	Test Method
1.	VSPA202411155	SPM	1129.0	600.0	IS:5182 (Part 23)

Remarks: 1) Result is related to sample as received and tested.

2) This report shall not be reproduced except in full without the prior approval of laboratory.

Authorized Signatory

(M. RAVI)

STATE BOARD ANALYST
Senior Environmental Scientist,
Zonal Laboratory, Visakhapatnam

"END OF THE REPORT"



Report No: VSPA202411158

Date: 16th day of November, 2024

FUGITIVE EMISSION MONITORING ANALYSIS REPORT

Report No : VSPA202411158

Sample source : M/s. Raviteja Projects Pvt. Ltd.,
/Address : Sy No.1,5,5/1 to 7, Marturu (V),
Anakapalli (M), Anakapalli District.

Sample Code No. : VSPA202411158
Sample description : AAQ Monitoring conducted near material feed hopper at a distance of 6 mtrs
(Down wind direction)

Sample collected on : 11.11.2024 (10.00 AM) to 12.11.2024 (10:00 AM) - 24 Hrs.
Sample collected by : Analyst (OS), RO, Visakhapatnam
Sample quantity : Filter Papers- 3 No.s.
Cones- 3 No.s

Report issued on : 16.11.2024

Sample received on : 14.11.2024
Purpose of sampling : Complaint
Sample Conditions : Intact and fit for analysis

Page No : 1 of 1

It is to certify that the aforementioned samples were analyzed from 14.11.2024 to 16.11.2024 and declare the analysis results as follows:

S.No.	Sample No.	Parameter	Result ($\mu\text{g}/\text{m}^3$)	Standard ($\mu\text{g}/\text{m}^3$)	Test Method
1.	VSPA202411158	SPM	1430.0	600.0	IS:5182 (Part 23)

Remarks: 1) Result is related to sample as received and tested.
2) This report shall not be reproduced except in full without the prior approval of laboratory.

Authorized Signatory



(M. RAVI)

STATE BOARD ANALYST
Senior Environmental Scientist,
Zonal Laboratory, Visakhapatnam

"END OF THE REPORT"



Form No: APPCB/ZL/VSP/CI.7.8/FM39

Report No: VSPA202411156

Date: 16th day of November, 2024

FUGITIVE EMISSION MONITORING ANALYSIS REPORT

Report No : VSPA202411156

Sample source : M/s.SGX Minerals Private Limited,
/Address : Sy No.174, Makavaram (V), Anakapalli (M), Anakapalli District.

Sample Code No. : **Sample description**
VSPA202411156 : AAQ Monitoring conducted near material feed hopper at a distance of 7 mtrs
(Down wind direction)

Sample collected on : 08.11.2024 (12.00 PM) to 09.11.2024 (12.00 PM) - 24 Hrs. Sample received on : 12.11.2024

Sample collected by : Analyst (OS), RO, Visakhapatnam Purpose of sampling : Complaint
Sample quantity : Filter Papers- 3 No.s. Sample Conditions : Intact and fit for analysis
Cones- 3 No.s

Report issued on : 16.11.2024 Page No : 1 of 1

It is to certify that the aforementioned samples were analyzed from 12.11.2024 to 16.11.2024 and declare the analysis results as follows:

S.No.	Sample No.	Parameter	Result ($\mu\text{g}/\text{m}^3$)	Standard ($\mu\text{g}/\text{m}^3$)	Test Method
1.	VSPA202411156	SPM	1230.0	600.0	IS:5182 (Part 23)

Remarks: 1) Result is related to sample as received and tested.
2) This report shall not be reproduced except in full without the prior approval of laboratory.

Authorized Signatory



(M. RAVI)

STATE BOARD ANALYST
Senior Environmental Scientist,
Zonal Laboratory, Visakhapatnam

"END OF THE REPORT"



Form No: APPCB/ZL/VSP/CI.7.8/FM39

Report No: VSPA202411159

Date: 16th day of November, 2024

FUGITIVE EMISSION MONITORING ANALYSIS REPORT

Report No : VSPA202411159

Sample source : M/s. Sriraja Projects, Unit-2
/Address : Rebaka (V), Anakapalli (M), Anakapalli District.

Sample Code No. : VSPA202411159
Sample description : AAQ Monitoring conducted near material feed hopper at a distance of 6 mtrs
(Down wind direction)

Sample collected on : 12.11.2024 (11.00 AM) to 12.11.2024 (07:00 PM) - 8 Hrs. Sample received on : 14.11.2024

Sample collected by : Analyst (OS), RO, Visakhapatnam Purpose of sampling : Complaint
Sample quantity : Filter Papers- 1 No.s. Sample Conditions : Intact and fit for analysis
Cones- 1 No.s

Report issued on : 16.11.2024 Page No : 1 of 1

It is to certify that the aforementioned samples were analyzed from 14.11.2024 to 16.11.2024 and declare the analysis results as follows:

S.No.	Sample No.	Parameter	Result ($\mu\text{g}/\text{m}^3$)	Standard ($\mu\text{g}/\text{m}^3$)	Test Method
1.	VSPA202411159	SPM	1270.0	600.0	IS:5182 (Part 23)

Remarks: 1) Result is related to sample as received and tested.

2) This report shall not be reproduced except in full without the prior approval of laboratory.

Authorized Signatory


(M. RAVI)

STATE BOARD ANALYST
Senior Environmental Scientist,
Zonal Laboratory, Visakhapatnam

"END OF THE REPORT"



Report No: VSPA202411157

Date: 16th day of November, 2024

FUGITIVE EMISSION MONITORING ANALYSIS REPORT

Report No : VSPA202411157

Sample source : M/s. Sriraja Projects (Formerly M/s. Rotek Infra Pvt. Ltd.,)
/Address : Makavaram (V), Anakapalli (M), Anakapalli District.

Sample Code No. : VSPA202411157
Sample description : AAQ Monitoring conducted near material feed hopper at a distance of 6 mtrs
(Down wind direction)

Sample collected on : 09.11.2024 (01.00 PM) to 10.11.2024 (01:00 PM)- 24 Hrs.
Sample collected by : Analyst (OS), RO, Visakhapatnam
Sample quantity : Filter Papers- 3 No.s.
Cones- 3 No.s

Report issued on : 16.11.2024

Sample received on : 12.11.2024
Purpose of sampling : Complaint
Sample Conditions : Intact and fit for analysis
Page No : 1 of 1

It is to certify that the aforementioned samples were analyzed from 12.11.2024 to 16.11.2024 and declare the analysis results as follows:

S.No.	Sample No.	Parameter	Result ($\mu\text{g}/\text{m}^3$)	Standard ($\mu\text{g}/\text{m}^3$)	Test Method
1.	VSPA202411157	SPM	1030.0	600.0	IS:5182 (Part 23)

Remarks: 1) Result is related to sample as received and tested.
2) This report shall not be reproduced except in full without the prior approval of laboratory.

Authorized Signatory



(M. RAVI)

STATE BOARD ANALYST
Senior Environmental Scientist,
Zonal Laboratory, Visakhapatnam

"END OF THE REPORT"



AMBIENT AIR QUALITY MONITORING (AAQM) REPORT

Report No : VSPA202502001

Customer Name : Environmental Engineer, APPCB, Regional Office, Visakhapatnam

Sample source / Address : Sri K. Nageswara Rao, S/o. Sriramulu, Marturu (V), Anakapalli (M), Anakapalli District.

Sample Code No. : **Sample description**
VSPA202502001 : AAQM Sample collected at top of the K. Nageswara Rao, S/o. Sriramulu, House at Marturu (V), Anakapalli (M), Anakapalli District.

Sample collected on : 31.01.2025 to 01.02.2025 (24 Hrs)

Sample received on : 04.02.2025 **Sample collected by** : Analyst (OS), RO, Visakhapatnam

Purpose of sampling : Complaint **Type of sample** : AAQM

Sample quantity : Filter Paper - 3 No.s **Sample Conditions** : Intact and fit for analysis

Report issued on : 06.02.2025 **Page No** : 1 of 1

It is to certify that the aforementioned samples were analyzed from 04.02.2025 to 06.02.2025 and declare the analysis results as follows:

Date of monitoring	Monitoring Time	Parameter	Sample Code No.	Test Method
			VSPA202502001	
			Results in $\mu\text{g}/\text{m}^3$ (24 Hrs. Average)	
31.01.2025 to 01.02.2025 (24Hrs)	03:00 PM to 11:00 PM	PM ₁₀	62.0	IS:5182(part23)
	11:00 PM to 07:00 AM		52.0	
	07:00 AM to 03:00 PM		56.0	
	(24 Hrs Average)		57.0	

Remarks: 1) Result is related to sample as received and tested.
2) This report shall not be reproduced except in full without the prior approval of laboratory.

Authorized Signatory

(M. RAVI)

STATE BOARD ANALYST
Senior Environmental Scientist,
Zonal Laboratory, Visakhapatnam

"END OF THE REPORT"



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, VISAKHAPATNAM**

*D.No.39-33-30/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530009
Ph: 0891 – 2755356*



Ltr. No.1013/APPGB/RO/VSP/2025

Date:19.01.2025

Sub :- APPGB, RO, VSP – Complaint on the heavy vehicular movement through Marturu Village for causing dust pollution problems to the surrounding area – Instructions issued -Reg.

Ref:- Complaint received through Meekosam Portal vide grievance no. ANPL2024122 314894 dated 23.12.2024 filed by Sri Karanam Jayaraju, 10-27, Marturu(V), Anakapalli Mandal & District.

With reference to the 1st cited, it is to inform that this office received a complaint filed by Sri Karanam Jayaraju, 10-27, Marturu(V), Anakapalli Mandal & District on the heavy vehicular movement through Marturu Village for causing dust pollution problems to the surrounding area to take necessary action in controlling transporting as they are suffering from dust pollution to vehicular movement.

The APPGB Officials inspected the area on 03.01.2025 and contacted the complainant. The complainant informed that the they are facing severe dust pollution due vehicular movement through their village and earlier, the Mining and Crusher associations are agreed to routing the vehicles to the village outer road, to carryout regular water sprinkling on village roads but not adhere to their commitments. Due to heavy vehicular movement, overspeed of vehicles, overloaded vehicles damaged their village roads and also occurrence of road accidents in the village and requested to take stringent action to control dust pollution problems to the village.

Hence, you are hereby instructed to ensure the vehicles of your mining unit / Crusher shall not route to the Marturu village and to carryout regular water sprinkling on village roads to control fugitive emissions and submit the action taken report on the above issues to this office.

**PAIDI VENKATA
MUKUNDA RAO**

ENVIRONMETNAL ENGINEER

Digitally signed by PAIDI
VENKATA MUKUNDA RAO
Date: 2025.01.19 16:41:18 +05'30'

**To
The occupier,
<<List enclosed>>**

Copy to Sri Karanam Jayaraju, 10-27, Marturu(V), Anakapalli Mandal & District for information.

List of units:

- i. 1.23 Ha of Road Metal, Rough Stone & Gravel Quarry of Rockline Mining Products Pvt. Ltd., Sy.No: 01, Marturu Village, Anakapalli Mandal, Anakapalli District.
- ii. 1.92 Ha Mining of Road Metal and Gravel Mine of Sri Sanivada Satya Rao, Sy.No.01, Marturu Village, Anakapalli Mandal, Anakapalli District
- iii. 7.850 Ha. Mine of Road Metal and Building stone & Gravel of Sri Venkateswara Stone Crusher Sy. No. 01, Marturu Village, Anakapalli Mandal, Anakapalli District
- iv. 6.03 Ha. Road Metal & Building Stone Mine of Sri Raja Projects, Sy. No. 1. of Marturu Village, Anakapalli Mandal, Anakapalli District.
- v. 1.0 Ha. Road metal & Building stone quarry of M/s.Trendset Rocks Private Limited, Sy.no.1, Marturu(V), Anakapalli(M), Anakapalli District
- vi. Sree Venkata Sasi Stone Crusher (6.50 Ha), Sy. No. 1 of Marturu & Sy. No. 109 of Mamidipalem Villages, Anakapalli Mandal, Anakapalli District
- vii. 9.0 Ha Road Metal & Building Stone of M/s. SGX Minerals Private Limited, Sy.No: 1, Marturu Village, Anakapalli Mandal, Anakapalli District
- viii. 6.50 Ha. Road Metal & Building Stone Quarry of M/s. Sree Venkata Sasi Stone Crusher, Sy. No. 1 of Marturu & Sy. No. 109 of Mamidipalem Villages, Anakapalli District
- ix. M/s.Ravitej Projects (P) Lt., Sy. No.1,5, 5/1 to 7, Marturu (V), Anakapalli (M) & Anakapalli District
- x. M/s. BVSR JV, Sy.No. 81/16, 81/17, Marturu (V), Anakapalli (M) & Anakapalli District
- xi. M/s.Sri Venkateswara Stone Crusher, Marturu (V), Rebaka(V), Anakapalli (M) & Anakapalli District
- xii. M/s. Aparna Enterprises, Marturu(V), Anakapalli (M) & Anakapalli District
- xiii. M/s.Sri Navodaya Granite Industries, Marturu(V), Anakapalli (M) & Anakapalli District
- xiv. M/s.Sri Sairam Enterprises, Sy No. 81 of Marturu (V), Anakapalli (M) & Anakapalli District
- xv. M/s.Maruthi Stone Crusher, Sy.No.4/Part, 3/Part, 2/Part, Marturu (V), Anakapalli (M) & Anakapalli District
- xvi. M/s.Madhucon Projects Ltd., Marturu (V & P), Anakapalli (M) & Anakapalli District
- xvii. M/s.Balaji Blue Chips (Formerly Sri Tirumala Stone Crusher), Rebaka (V), Near Marturu (V), Anakapalli (M), Anakapalli District